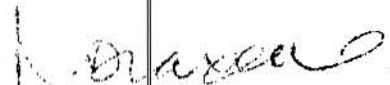


Notification

New Delhi, the 21st April, 1969.

No. 29 (F.No.16/277/68-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government appointed Shri S. Subramanian, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act for the period from 8th June, 1968 to 30th June, 1968.


(R. D. Sena)

Deputy Secretary to the Government of India

To
The Manager,
Government of India Press,
New Delhi.

No. 29 (F.No.16/277/68-ITCC):

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. Chief Secretary, Govt. of Madras, Madras.
4. The Comptroller & Auditor General of India,
(20 spare copies), New Delhi.
5. All Officers/Sections in the Direct Taxes Board.
6. The Accountant General, Madras,
7. Bulletin Section (3 spare copies).
8. Under Secretary, Ad.VII.
9. Guard File.

"RST"
21/4/69